

poor people in the rural areas at their door-step and our actual concept of providing justice at the door-step would be fulfilled.

**SHRI RAJ KUMAR RAI :** Mr. Speaker, Sir, the practice of Lok Adalats has come into vogue recently and it has been thought that justice would reach the poor in the villages where higher judges would sit and deliver their judgement then and there. But the experience shows that before Lok Adalats are held, orders are issued to all the Sub-Inspectors and R T.Os to prepare the cases under the Motor Vehicles Act and other minor cases to feed Lok Adalats and judgements in those cases are delivered on holidays but these judgements have not got any legal sanctity. Those cases are finalised on compromise basis in the courts and in this way, litigants and practising lawyers in the court have to suffer a huge loss. In this way, Lok Adalats are proving to be a white elephant. I would like to ask the hon. Minister whether rural courts will be established on the lines of Lok Adalats or some improvement would be made in their functioning so that litigants seeking justice and legal practitioners could be benefited ?

**SHRI H.R. BHARDWAJ :** I do not agree with the views expressed by the hon. Member. The hon. Member is himself saying that the entire Government machinery, entire judiciary and all other people are helping in reaching a compromise in the spirit of fraternity and it has got legal sanctity also. Later on, orders of the court are prepared and handed over to the concerned persons. These institutions are so important that the Government got a Bill passed in the last session of Parliament for providing judicial and legal backing to Lok Adalats.

So far as the work of Lok Adalats is concerned, perhaps the hon. Member is not aware that with the help of Lok Adalats, we have provided Rs. 35 crores as compensation under the Motor Vehicles Act and in other cases. Is it not an important work that a sum of Rs. 35 crores has been provided to the poor through this mechanism ?

**SHRI RAJ KUMAR RAI :** I have said that when Lok Adalats are held, the cases are prepared by Sub-Inspectors to feed them.

**SHRI H.R. BHARDWAJ :** Kindly listen to me Lok Adalats try to negotiate in a spirit of fraternity. No quarrels are picked up or disputes are raised in Lok Adalats as he wants. He should be rather happy if a police personnel brings his challan and gets it settled, if the people from any municipality get their cases settled, and if we are able to get revenue, or mutation cases are settled for which the farmer has to approach a Tehsildar or a Patwari and has to run from pillar to post.

**SHRI RAJ KUMAR RAI :** If one says a correct thing or raises a reasonable point and you term it as a quarrel, then how justice can be ensured.

#### WRITTEN ANSWERS TO QUESTIONS

[English]

##### Delimitation of Constituencies

\*482. **SHRI VIJAYA KUMAR RAJU :**  
**SHRI T. BASHEER :**

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Chief Election Commissioner has urged upon Government to go in for a Constitution amendment in order to delimit the Lok Sabha and State Assembly Constituencies before the General Elections are held as reported in the Hindustan Times dated 16 November, 1987;

(b) if so, whether the proposal for the Chief Election Commissioner has since been examined by Government; and

(c) if so, the decision taken in regard thereto ?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION AND LAW AND JUSTICE (SHRI P. SHIV SHANKER) : (a) No such recommendation as indicated in the news item has been received from the Election Commission.

(b) and (c) Do not arise,

**UN award of Special Messenger Certificate**

\*484. SHRI H. A. DORA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the U. N. Secretary General has awarded the "Special Messenger Certificate" to New Delhi; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) Yes, Sir.

(b) The Messenger of Peace Certificate was awarded to the City of Delhi in recognition of activities undertaken for promoting the ideals and objectives of the International Year of Peace 1986.

*[Translation]*

**Jharkhand agitation**

\*485. SHRI BALWANT SINGH RAMOOWALIA :  
DR CHINTA MOHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) for how long Jharkband agitation has been going on;

(b) the main demands of the agitation; and

(c) what steps have been taken so far to contain this agitation ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) and (b) The Jharkhand movement for the creation of a separate Jharkhand State is several decades old.

(c) The Government of Bihar have been asked to take appropriate measures to contain this agitation and to redress the genuine grievances of the people of the area.

*[English]*

**Legislation to prevent Indiscriminate exploitation of groundwater**

\*486. SHRI M. V. CHANDRA SHEKARA MURTHY :  
SHRI Y. S. MAHAJAN :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the National Water Convention which was held in New Delhi recently has recommended the enactment of a legislation to prevent indiscriminate exploitation of groundwater; and

(b) if so, the action taken on the recommendation ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) Government of India have already circulated a model Bill for enactment of suitable legislation.

**Workshop on Item-writing for objective type tests**

\*487. SHRI S. M. GURADDI :  
SHRI H. N. NANJE GOWDA :

Will the PRIME MINISTER be pleased to state :

(a) whether at the inauguration of the workshop on item-writing for objective